

IN THE INCOME TAX APPELLATE TRIBUNAL  
AHMEDABAD ðAö BENCH

**Before: Shri Rajpal Yadav, Judicial Member  
And Shri Amarjit Singh, Accountant Member**

**ITA No. 1174/Ahd/2017  
Assessment Year 2012-13**

Shree Kotyark Credit Co. Op. Society Ltd. Ganesh Pole, Santh Bazar, Nadiad, Dist: Kheda-387001 PAN: AAAAS1778C (Appellant)	Vs	The Principal CIT, Vadodara-2 (Respondent)
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**Revenue by: Shri S.K. Dev, Sr. D.R.  
Assessee by: Shri Sunil Talati, A.R.**

Date of hearing : 18-02-2019  
Date of pronouncement : 21-02-2019

**आदेश/ORDER**

**PER : AMARJIT SINGH, ACCOUNTANT MEMBER:-**

This assessee's appeal for A.Y. 2012-13, arises from order of the Principal CIT, Vadodara-2 dated 07-03-2017, in proceedings under section 143(3) of the Income Tax Act, 1961; in short ðthe Actö.

2. At the time of hearing, ld. counsel for the assessee has requested to withdraw the appeal. The Revenue is fair enough in not objecting to the same. We therefore accept assessee's request for withdrawing the appeal filed.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 21-02-2019

Sd/-  
(RAJPAL YADAV)  
JUDICIAL MEMBER  
Ahmedabad : Dated 21/02/2019

Sd/-  
(AMARJIT SINGH)  
ACCOUNTANT MEMBER

आदेश क०० तलम अ० षत / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

आदेश से,  
उप/सहायक पंजीकार  
आयकर अपीलार्थ अधिकरण,  
अहमदाबाद